

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :-

- (i) G S R 64 (E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum making certain amendment to Notification No. 20/179-CE dated the 4th June, 1979.
- (ii) G S R 66 (E) to 68 (E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum regarding withdrawal of rebate of excise duty on tea.
- (iii) G S R 69 (E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum seeking to make the exemption available to excisable goods also when cleared from the bonded warehouses.
- (iv) G S R 72 (E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum making certain amendment to Notification No. 239/82-CE dated the 1st November, 1982.
- (v) G S R 119 (E) to 121 (E) published in Gazette of India dated the 28th February, 1985 together with an explanatory memorandum reducing the excise duty on watches and watch components from 10 per cent to 1 per cent *ad valorem* and withdrawing the exemption available to watches manufactured in small scale units.
- (vi) G S R 139 (E) published in Gazette of India dated the 5th March, 1985 containing corrigenda to Notification Nos. 24/85-CE and 25/85-CE dated the 28th February, 1985.

(vii) G S R 124 (E) published in Gazette of India dated the 28th February, 1985 together with an explanatory memorandum seeking to extend to exemption available to capital goods, components and raw materials cleared from factories of their manufacture and brought into Santa Cruz Electronics Export Processing Zone, to all excisable goods cleared from the bonded warehouses in addition to factories of manufacture.

(viii) G S R 125 (E) published in Gazette of India dated the 28th February, 1985 together with an explanatory memorandum making certain amendment to Notification No. 272/79-CE dated the 18th October, 1979.

(ix) The Central Excise (Amendment) Rules, 1985 published in Notification No. G S R 65 (E) in Gazette of India dated the 1st February, 1985.

[Placed in Library See. No. LT-483/85]

Notification Containing President's order rescinding his order of 24.6.1983 in relation to the Union Territory of Pondicherry.

THE MINISTER OF HOME AFFAIRS (SHRI S B CHAVAN): I beg to lay on the Table a copy of Notification No. S. O. 194 (E)(Hindi and English versions) published in Gazette of India dated the 16th March, 1985 containing the President's Order dated the 16th March, 1985 under section 51 of the Government of Union Territories Act, 1963, rescinding the Order made by him on the 24th June, 1983 in relation to the Union Territory of Pondicherry.

[Placed in Library. See No. LT.484/85]

12.08 hrs.

RESIGNATION BY MEMBER

[English]

MR. SPEAKER : I have to inform the House that I received a letter dated 15 March, 1985 from Shri Sharadchandra Govindrao Pawar, an elected Member from Baramati constituency of Maharashtra, resigning his seat in Lok Sabha from 18 March, 1985. I have accepted his resignation with effect from today, the 18 March, 1985.